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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

IA 401/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

Name of the Company: Sundaresh Bhat RP
V/s.
ICICI Bank Ltd.& Anr.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code r/w section 96 of Companies Act, 2013.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.16	RONITH JOY	ADVOCATE	PETITIONER	
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2.

ORDER

Learned Advocate Mr. Ronith Joy i/b Nanavati & Co. present for Applicant. None present for Respondent in IA 401/2017.

Applicant not complied with directions order dated 12.12.2017.

List the matter on 20.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 18th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL